

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3962

ANSWERED ON:21.03.2013

MODERNISATION OF LAND RECORDS

Reddy Shri Modugula Venugopala ;Sayeed Muhammed Hamdulla A. B.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to conduct a survey to identify land belonging to persons of Scheduled Tribes and which had been grabbed forcibly by others;
- (b) if so, the details thereof;
- (c) whether the Government is implementing the scheme of National Land Records Modernisation Programme (NLRMP) strictly in coordination with States especially in tribal areas;
- (d) if so, the details thereof, State/UT-wise and the funds spent for the purpose in the 11th 12th Plan period, year-wise; and
- (e) if not, the reasons for not utilising the funds fully under this programme?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) & (b) Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature. However, implementation of Land Reforms Programmes is reviewed from time to time at various fora including Conferences of Revenue Ministers and Revenue Secretaries of the States/UTs organized by the Ministry of Rural Development Further, based on the information received from States, details regarding alienation and restoration of tribal land are at Annexure-I.

(c) to (e) The National Land Records Modernization Programme (NLRMP) is being implemented since 2008-09 by the Central Government in coordination with the States/Union Territories. The NLRMP is a demand driven scheme and funds to the States/UTs are released as per the perspective plan prepared by them. The funds released under the NLRMP year-wise are as per Annexure ? II.